

IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH

T.P.No.282/16 IN

Under Section 621A of Companies Act, 1956

IN THE MATTER OF  
SALESFORCE.COM INDIA PRIVATE LIMITED & 3 OTHERS

Order delivered on: 09.01.2018

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)  
Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

Between

1. Salesforce.com India Private Limited  
No.10 First Floor,  
12<sup>th</sup> Main Palace Road,  
VasanthNagar,  
Banglore-560052

...Petitioner

2. Rafeal Edgar Brown,  
S/o Thomas.E.Brown,  
R/o 433 Clark Drive, San Mateo,  
CA-94402,  
United States of America

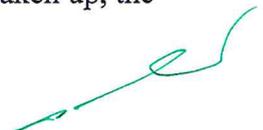
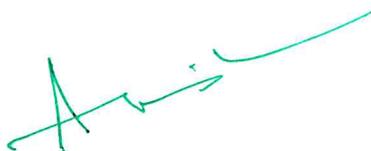
3. Stephen Edward Houck,  
S/o Fred.C.Houck,  
R/o 144,3<sup>rd</sup> Street,  
#523, San Jose,  
CA-95112  
United States of America

4. Lynette Li Chen Seah,  
D/o VictorTiongHin Seah,  
R/o 5A Brighton Avenue,  
Singapore-559284,  
Singapore

For the Petitioner (s) : Sindhu.S.Rao &  
Udayarkar Rangarajan , Advocate for M/s Khaitan & Co.  
Respondents : M.R.Sinchana, Advocate for ROC and RD

**ORDER**

These petitions are listed before the Bench for Hearing. When the matter is taken up, the counsel for the Petitioner filed a memo which reads thus:

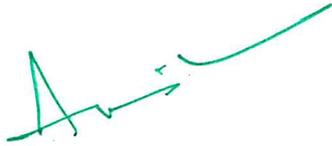


“The petitioner craves leave of the Hon’ble Court to withdraw the present matter as the present applications are pending before the Regional Director, Hyderabad. The Petitioner prays that liberty may be granted to move this Hon’ble Tribunal subsequent to disposal of the applications before the Regional Director

The memo may be taken on record in the interest of justice and equity”

The memo is taken on record, permission is granted to the petitioner to withdraw the petition with liberty to file petition before this Tribunal in case of necessity.

Accordingly, Petition is dismissed as withdrawn.



**(ASHOK KUMAR MISHRA)**  
**MEMBER, TECHNICAL**



**(RATAKONDA MURALI)**  
**MEMBER, JUDICIAL**